

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) No, Sir.

(b) The Phase-I of the eCourts Project which provisioned for ICT enablement of district and subordinate courts of the country ended in March, 2015. The ongoing Phase of the project began in August, 2015 for the duration of 4 years.

(c) So far as the digitisation of court records is concerned, Government has accepted the recommendation of the 14th Finance Commission which includes scanning and digitisation of court records of all district and subordinate courts at an approximate cost of ₹ 752.50 crore. While recommending this initiative, the 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

(d) Yes, Sir. Under the eCourts Mission Mode Project, unique identification codes have been allotted to Judicial Officers of the country by eCommittee of the Supreme Court of India. This is assisting the High Courts in maintaining an accurate record of all judicial officers.

Electoral Reforms

2017. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has received any proposal from any quarters for bringing out reforms in the Elections, if so, the details thereof;

(b) the action taken by Government in this regard;

(c) whether any Committee has been constituted to look into the details and collect the stock of the things for evaluation, if so, the details thereof;

(d) the details of the demands made in the proposal; and

(e) the steps being taken by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (e) The issue of electoral reforms in its entirety, was referred to the Law Commission of India in 2013. The Law Commission, after detailed examination of the issue, has submitted its 244th and 255th Reports containing recommendations on various aspects of the electoral reforms. The said recommendations are under examination of the Government at present.